

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD.

Original Application No.1001 of 2003.

Allahabad this the 24th day of October, 2003.

Hon'ble Mr.A.K. Bhatnagar, Member-J.

Smt.Urmila Mishra
wife of Late Vashistha Narain Mishra
resident of Village and post Bairiya
District Ballia.

.....Applicant.

(By Advocate : Sri S.K. Singh)

Versus.

1. Union of India
through Secretary
M/o Communication
Department of Post,
New Delhi.
2. Chief Post Master General
Head Offices, Lucknow.
3. Superintendent Post Offices,
Ballia Division, Ballia.
4. Post Master/Sub Post Master Bairiya
District Ballia.
5. Deputy Regional Inspector Post Offices,
Eastern Region Bairiya District Ballia.

.....Respondents.

(By Advocate : Sri R.C. Joshi)

O_R_D_E_R

By this O.A., filed under section 19 of Administrative
Tribunals Act, 1985, the applicant has sought a direction
to respondents to consider and provide the applicant ~~for~~
appointment on compassionate ground in place of her deceased
husband Late Vashistha Narain Mishra in the respondent's
establishment. Learned counsel for the applicant is not
pressing for second relief at this stage and further sought
a direction to respondents to consider and decide the
AN

application for compassionate appointment which he filed on 18.02.2003 followed by reminder dated 21.07.2003.

2. The case, as per applicant, in short is that husband of the applicant had died during his tenure of service on 27.01.2003 while working as GDS Runner, in Post Office, Tengrahi District Ballia leaving behind the applicant and four minor children. Applicant applied for appointment on compassionate ground in place of her deceased husband on 18.01.2003. Respondents, vide their letter dated 06.02.2003, asked for relevant documents, from the applicant which were necessary for considering the appointment. In pursuance of this letter, applicant sent the required documents to the department alongwith an application dated 21.07.2003 as reminder addressed to Superintendent of Post Offices, Ballia. Learned counsel for the applicant submitted that representation of the applicant is still pending undecided with the department.

3. I have heard counsel for the parties, considered their submissions and perused records. In my considered opinion, it will be appropriate if a direction is issued to respondent No.3/Competent Authority for deciding the application of the applicant dated 21.07.2003 (Annexure A-II) within a specified period with a reasoned and speaking order.

4. The O.A. is accordingly disposed of at the initial stage itself with a direction to the respondent No.3/ Competent Authority to consider and decide the application of the applicant as per rules by a reasoned and speaking order within a period of 3 months from the date of receipt of a copy of this order.

No order as to costs.



Member-J.

Manish/-